

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGICON LIMITED

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engicon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/ registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Haresh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat- 395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id.: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of M/s Archon Engicon Limited on 20.02.2023.

The stakeholders of M/s Archon Engicon Limited are hereby called upon to submit their claims with proof on or before 22.03.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholders during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

**For Archon Engicon Limited
In Liquidation**

Liquidator

Name and signature of Liquidator
CA. Sunil Kumar Kabra

Date: 23.02.2023
Place: Surat



HEADQUARTERS
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)
PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



आयुक्त निदेश
E.S.I.C.

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-

Director (Finance) I/c



PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg,
230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590.
E-mail: mf@ppfas.com, Website: www.amc.ppfas.com CIN No. : U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-

Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.





PHARMASIA LIMITED
Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | Facsimile: +91- 040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta- Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 SAFFRON emerging ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@safronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investorrelations@vcpipl.com Website: www.vcpipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023



RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer: On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). **Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.**

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Details of underlying Transaction		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)			
		Number	% vis a vis total Equity / Share Capital	
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176
				Cash
				Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under: "SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023, (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:
The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER
(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Salo Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17,21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE
(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



KHANDWALA SECURITIES LIMITED
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023



HDFC MUTUAL FUND
BHAROSA APNO KA
HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-

Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



SBI
HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra
Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production)**.

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)



FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINCO LIMITED

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Enginco Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/UPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email Id: jnusc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Enginco Limited on 20.02.2023**. The stakeholders of **M/s Archon Enginco Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 22.02.2023
Place: Surat
Name and signature of Liquidator:
CA. Sunil Kumar Kabra



SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601121, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.
Asset C: Freehold Land & Building at Puducherry
Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.
Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price in Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
2. The auction comprises of 4 batches –
a. **Auction under other batches will be considered if no bidder comes for Batch 1.**
b. The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
3. The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
4. Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
5. Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
6. The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
7. The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accinliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 08142000735/66.
8. The EMD amount of unsuccessful Bidders will be refunded.
9. The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
10. Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
11. The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023
E.SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IF-N00831/2019-2020/12661

financialexp.in

CHENNAI/KOCHI



HEADQUARTERS
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)
PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: m1@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Sd/-
Director

Place: Mumbai
Date: February 22, 2023

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeelimetla, Hyderabad - 500055 Telangana, India.
Tel. No.: +91-040-23095690 | Facsimile: +91-040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta - Hindi (all editions) and Prathakal - Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book-building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 SAFFRON ***** emerging ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrivance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad - 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investor.relations@vcvcipl.com Website: www.vcvcipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P.V. Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)

Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary
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Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED

CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India - 110024.
Contact No.: 011-45689444; Email id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily - All Editions), Jansatta (Hindi Daily - All Editions) and Mumbai Lakshdeep (Marathi daily - Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17,21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



Khandwala Securities Limited
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 - 4076 7373;
Fax No.: 022 - 4076 7377 / 78;
Email: abhishek.joshi@kslindia.com / rinav@kslindia.com / kslmb@kslindia.com;
Website: www.kslindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023



HDFC
MUTUAL FUND
BHAROSA APNO KA

HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updates of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)
Sd/-
Authorized Signatory

Place : Mumbai
Date : February 22, 2023

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



SBI
HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).**

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 **Executive Director (HR, A, S)**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGCON LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engcon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegas Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanthana-Vesu, Surat-395007 Email id: jnusc0@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Engcon Limited on 20.02.2023**. The stakeholders of **M/s Archon Engcon Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601201, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Pudukcherry
Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Pudukcherry - 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount In Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Pudukcherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches -
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch.
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN Liquidation - A/c. No. 120002073834, Canara Bank, Madhapakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 98142000735/66.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs. E. Santhanalakshmi (+91 6383818097).

23/02/2023
E. SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IP-N00831/2019-2020/12661



HEADQUARTERS
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)
PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



ए.एस.ई.सी.
E.S.I.C.

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c



PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg,
230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590.
E-mail: mf@ppfas.com, Website: www.amc.ppfas.com CIN No. : U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.





PHARMASIA LIMITED
Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | Facsimile: +91- 040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta- Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 SAFFRON SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investorrelations@vcipil.com Website: www.vcpipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/-	Sd/-	Sd/-
Maneesh R. Sapte Director DIN: 00020450	Rashmi Vinay Sapte Director DIN: 00334247	Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023



RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share.

The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). **Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.**

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Shares / Voting Rights acquired / proposed to be acquired		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Number	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023, (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Salo Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



Khandwala Securities Limited
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023



HDFC
MUTUAL FUND
BHAROSA APNO KA
HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



SBI
HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)



FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINCO LIMITED

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Enginco Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/UPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email Id: jnusc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Enginco Limited on 20.02.2023**. The stakeholders of **M/s Archon Enginco Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 22.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra



SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601121, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:

Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price in Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches –
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accinliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 08142000735/66.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023 E.SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IF-N00831/2019-2020/12661



HEADQUARTERS
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)
PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



आयुक्त निदेश
E.S.I.C.

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c



PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg,
230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590.
E-mail: mf@ppfas.com, Website: www.amc.ppfas.com CIN No. : U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. **Addition to the list of Official Points of Acceptance (OPA):**
Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. **Change in address of AMC's Branch/ISC/OPA:**
Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.





POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED
Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | Facsimile: +91- 040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta- Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. **FAILURE OF THE DELISTING OFFER**

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investorrelations@vccpi.com Website: www.vccpi.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/-	Sd/-	Sd/-
Maneesh R. Sapte Director DIN: 00020450	Rashmi Vinay Sapte Director DIN: 00334247	Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023



CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share.

The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). **Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.**

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Total Consideration for Shares / Voting Rights (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023, (both documents collectively constituting the SPA)

(B) **DETAILS OF SELLERS:**

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. **BACKGROUND TO THE OFFER**

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Salo Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. **OFFER PRICE**

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



Khandwala Securities Limited
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023



HDFC
MUTUAL FUND
BHAROSA APNO KA
HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

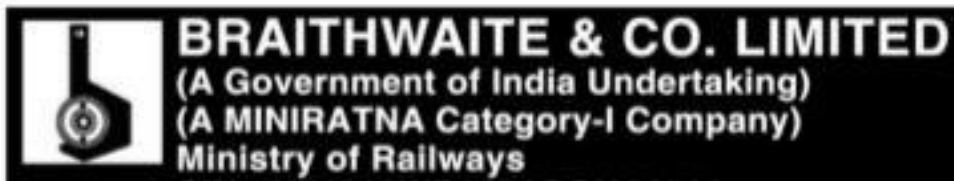


HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra
Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production)**.

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)



FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINCO LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Enginco Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/UPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email Id: jnusc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Enginco Limited on 20.02.2023**. The stakeholders of **M/s Archon Enginco Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 22.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra



SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601121, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:

Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price in Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches –
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accinliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 08142000735/66.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023

E.SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IF-N00831/2019-2020/12661

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-f2@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
 Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
 Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
 Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PPFAS
MUTUAL FUND
There's only one right way®

POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | **Facsimile:** +91-040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | **Website:** www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta-Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book-building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule II of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investor.relations@vccipl.com Website: www.vccipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P.V. Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED

CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; **Email id:** info@ritaholdings.in; **Website:** www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	Total Consideration for Shares / Voting Rights (Rs.) acquired (₹. in Crores)		
		Number	% vis a vis total Equity / Share Capital		
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

KHANDWALA SECURITIES LIMITED
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023

HDFC
MUTUAL FUND
 BHAROSA APNO KA
HDFC Asset Management Company Limited
 A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • **e-mail:** hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
 (Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

SB

HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
 (IT-HRMS)

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGCON LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engcon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/NP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanariha-Vesu, Surat-395007 Email id: jnuscoc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Engcon Limited on 20.02.2023**. The stakeholders of **M/s Archon Engcon Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
 Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
 Tiruvallur 601201, Tamilnadu.

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B – Leasehold Land & Building at Gummidipoondi
 Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Tiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
 Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount In Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches –
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN.
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at acqliquidation@gmail.com and for technical support, you can contact **Mr. Bharathi Raju @ 08142000735/66**.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023 E.SANTHANALAKSHMI, Liquidator
 Regn No: IBBI/002/IP-NO0831/2019-2020/12661

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-f2@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
 Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
 Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
 Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian- II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PPFAS
 MUTUAL FUND
 There's only one right way®

POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
 Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
 Tel. No.: +91-040-23095690 | Facsimile: +91- 040-23097323
 Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
 Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta-Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule II of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@safronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investor.relations@vccpi.com Website: www.vccpi.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary

Place: Mumbai
 Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED

CIN No.: L67120DL1981PLC011741
 Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
 Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:
 On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Total Consideration for Shares / Voting Rights (₹) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:
 "SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:
 The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER
 (A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE
 (D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

KHANDWALA SECURITIES LIMITED
 CIN No.: L67120MH1993PLC070709
 Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
 Tel. No.: 022 – 4076 7373;
 Fax No.: 022 – 4076 7377 / 78;
 Email: abhishek.joshi@kslindia.com / rinav@kslindia.com / kslmb@kslindia.com;
 Website: www.kslindia.com;
 Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
 SEBI Reg. No.: INM00001899

Place: Mumbai
 Date: February 22, 2023

HDFC
MUTUAL FUND
 BHAROSA APNO KA
HDFC Asset Management Company Limited
 A Joint Venture with abrdn Investment Management Limited
 CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
 Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
 (Investment Manager to HDFC Mutual Fund)

Place : Mumbai
 Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

SB

HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
 Date: 23.02.2023

Deputy General Manager
 (IT-HRMS)

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
 CIN : U74210WB1976GOI030798
 5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGCON LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engcon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	ROC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharihana-Vesu, Surat-395007 Email Id: jnuscog@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Engcon Limited on 20.02.2023**. The stakeholders of **M/s Archon Engcon Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
 Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
 Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
 Tiruvallur 601201, Tamilnadu.

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
 (With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
 Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Tiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
 Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount In Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:
 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
 2. The auction comprises of 4 batches –
 a. **Auction under other batches will be considered if no bidder comes for Batch 1.**
 b. The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
 3. The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
 4. Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN.
 5. Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
 6. The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
 7. The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 0814200735/66.
 8. The EMD amount of unsuccessful Bidders will be refunded.
 9. The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
 10. Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
 11. The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023
 E.SANTHANALAKSHMI, Liquidator
 Regn No: IBBI/002/IP-NO0831/2019-2020/12661

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-f2@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in) >Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
 PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
 Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: m1@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
 Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
 Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PPFAS
MUTUAL FUND
There's only one right way®

POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
 Registered Office: 16, Phase-III, IDA, Jeelimetla, Hyderabad - 500055 Telangana, India.
 Tel. No.: +91-040-23095690 | Facsimile: +91-040-23097323
 Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
 Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta - Hindi (all editions) and Prathakal - Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book-building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24 per Equity Share to ₹199 per Equity Share**. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@safronadvisors.com Website: www.safronadvisors.com Investor grievance: investor grievance@safronadvisors.com SEBI Registration Number: INM 00001211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad - 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investor.relations@vcipil.com Website: www.vcpiil.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)

Sd/-	Sd/-	Sd/-
Maneesh R. Sapte Director DIN: 00020450	Rashmi Vinay Sapte Director DIN: 00334247	Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED

CIN No.: L67120DL1981PLC011741
 Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India - 110024.
 Contact No.: 011-45689444; Email id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily - All Editions), Jansatta (Hindi Daily - All Editions) and Mumbai Lakshdeep (Marathi daily - Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

KHANDWALA SECURITIES LIMITED
 CIN No.: L67120MH1993PLC070709
 Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
 Tel. No.: 022 - 4076 7373;
 Fax No.: 022 - 4076 7377 / 78;
 Email: abhishek.joshi@kslindia.com / rinav@kslindia.com / kslmb@kslindia.com;
 Website: www.kslindia.com;
 Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
 SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023

HDFC
MUTUAL FUND
 BHAROSA APNO KA
HDFC Asset Management Company Limited
 A Joint Venture with abrdn Investment Management Limited
 CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
 Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updates of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

OSBI
 HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
 CIN : U74210WB1976GOI030798
 5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINCO LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Enginco Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanthana-Vesu, Surat-395007 Email id: jnuscoc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Enginco Limited on 20.02.2023**. The stakeholders of **M/s Archon Enginco Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
 Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
 Tiruvallur 601201, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
 (With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:

Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
 Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Tiruvallur District, Tamilnadu within the village limits of Pappanakkam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Pudukcherry
 Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarpet Village, Pudukcherry - 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount In Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Pudukcherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches -
 - Auction under other batches will be considered if no bidder comes for Batch 1.
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch.
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madhapakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 98142000735/66.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs. E. Santhanalakshmi (+91 6383818097).

23/02/2023

E. SATHANALAKSHMI, Liquidator
 Regn No: IBBI/002/IP-N00831/2019-2020/12661



HEADQUARTERS

Employees' State Insurance Corporation

(Ministry of Labour & Employment, Govt. of India)

PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002

Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund

PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):

Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:

Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915

Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.

Tel. No.: +91-040-23095690 | **Facsimile:** +91- 040-23097323

Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer

Email id: phaarmasiagr@gmail.com | **Website:** www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta - Hindi (all editions) and Prathakal - Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investorrelations@vcipcl.com Website: www.vcipcpl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)

Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary
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Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED

CIN No.: L67120DL1981PLC011741

Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.

Contact No.: 011-45689444; **Email id:** info@ritaholdings.in; **Website:** www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Number	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



Khandwala Securities Limited
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@kslindia.com / rinav@kslindia.com / kslmb@kslindia.com;
Website: www.kslindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023



MUTUAL FUNDS
Sahi Hai

HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).**

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGCON LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engcon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanthana-Vesu, Surat-395007 Email id: jnuscoc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Engcon Limited on 20.02.2023**. The stakeholders of **M/s Archon Engcon Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601201, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:

Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B – Leasehold Land & Building at Gummidipoondi

Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappanakkuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Pudukcherry

Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Pudukcherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Pudukcherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches –
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch.
- The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madhapakkam Branch, Chennai and IFSC Code: CNRB0002951.
- Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
- Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
- The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
- The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 98142000735/66.
- The EMD amount of unsuccessful Bidders will be refunded.
- The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
- Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
- The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097).

23/02/2023

E.SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IP-N00831/2019-2020/12661

financial.exp.in

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-f2@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in) Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
 Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Naniman Point, Mumbai - 400 021, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
 Investors are hereby requested to take note of the following change in the address of the Bengaluru Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
 Investors are requested to take note of the following change in the address of the Bengaluru Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
Place: Mumbai
Date: February 22, 2023 Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PPFAS
MUTUAL FUND
 There's only one right way®

POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | **Facsimile:** +91-040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | **Website:** www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 21(1)(i) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta- Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**. Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule II of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER		REGISTRAR TO THE OFFER	
SAFFRON ***** energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain		VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024; Email: investor.relations@vccpi.com Website: www.vccpi.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203	
For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)			
Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary	

Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Laksheed (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). **Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.**

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Shares / Voting Rights acquired / proposed to be acquired		Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Number	% vis a vis total Equity / Share Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:
 The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the following:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

KHANDWALA
SECURITIES LIMITED
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / ksimb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseja
SEBI Reg. No.: INM000001899

Place: Mumbai
Date: February 22, 2023

HDFC
MUTUAL FUND
 BHAROSA APNO KA

HDFC Asset Management Company Limited
 A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • **e-mail:** hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
 (Investment Manager to HDFC Mutual Fund)
Place : Mumbai
Date : February 22, 2023 Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

OSBI

HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai - 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
 (IT-HRMS)

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production)**.

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engine Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudihi, Gunakul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reagus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhandana-Vesu, Surat-395007 Email Id: jnuso@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of M/s Archon Engine Limited on **20.02.2023**. The stakeholders of M/s Archon Engine Limited are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
 Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
 Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
 Thiruvallur 601201, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:

Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
 Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
 Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarpet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price in Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A- All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B [Land and building at Gummidipoondi]	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C [Land and building at Puducherry]	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D [Plants & Machineries at Both Units]	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.

2. The auction comprises of 4 batches –
 a. **Auction under other batches will be considered if no bidder comes for Batch 1.**
 b. The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch

3. The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.

4. Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN

5. Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.

6. The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.

7. The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accliquidation@gmail.com and for technical support, you can contact **Mr. Bharathi Raju @ 08142000735/66**.

8. The EMD amount of unsuccessful Bidders will be refunded.

9. The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.

10. Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.

11. The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097).

23/02/2023 E.SANTHANALAKSHMI, Liquidator
 Regn No: IBBI/002/IP-N00831/2019-2020/12661



HEADQUARTERS
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)
PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
Website: www.esic.gov.in, Email: jd-f2@esic.nic.in



आयुजी
E.S.I.C.

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-

Director (Finance) I/c



PPFAS Mutual Fund
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg,
230 Nariman Point, Mumbai - 400 021. INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590.
E-mail: mf@ppfas.com, Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-

Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.




PHAAERMASIA LIMITED
Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | Facsimile: +91- 040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | Website: www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta- Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule I of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 SAFFRON emerging ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@safronadvisors.com Website: www.saffronadvisors.com Investor grievance: investorgrievance@saffronadvisors.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	 VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investorrelations@vcpipl.com Website: www.vcpipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P V Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/-	Sd/-	Sd/-
Maneesh R. Sapte Director DIN: 00020450	Rashmi Vinay Sapte Director DIN: 00334247	Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023

Raka



RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; Email Id: info@ritaholdings.in; Website: www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share.

The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer: On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only). Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Shares / Voting Rights acquired / proposed to be acquired	% vis a vis total Equity / Share Capital	Total Consideration for Shares / Voting Rights (VR) acquired (Rs. in Crores)	Mode of payment (Cash / Securities)	Regulation which has triggered
		Number				
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Cash	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under: "SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023, (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:
The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER
(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Salo Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE
(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS



KHANDWALA SECURITIES LIMITED
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023

Raka



HDFC MUTUAL FUND
BHAROSA APNO KA
HDFC Asset Management Company Limited
A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place: Mumbai
Date: February 22, 2023

Sd/-

Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



SBI
HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra
Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)



BRAITHWAITE & CO. LIMITED
(A Government of India Undertaking)
(A MINIRATNA Category-I Company)
Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of **Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production)**.

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)



FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGINCO LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Enginco Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudhiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/UPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Regus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanu-Vesu, Surat-395007 Email Id: jnusc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Enginco Limited on 20.02.2023**. The stakeholders of **M/s Archon Enginco Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 22.02.2023
Place: Surat
Name and signature of Liquidator:
CA. Sunil Kumar Kabra



SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
Thiruvallur 601121, Tamilnadu,

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
(With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B - Leasehold Land & Building at Gummidipoondi
Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Thiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.
Asset C: Freehold Land & Building at Puducherry
Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.
Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price in Rs.	Earnest Money Amount in Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
2. The auction comprises of 4 batches –
a. **Auction under other batches will be considered if no bidder comes for Batch 1.**
b. The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
3. The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
4. Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN
5. Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
6. The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
7. The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at accinliquidation@gmail.com and for technical support, you can contact Mr. Bharathi Raju @ 08142000735/66.
8. The EMD amount of unsuccessful Bidders will be refunded.
9. The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
10. Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
11. The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023 E.SANTHANALAKSHMI, Liquidator
Regn No: IBBI/002/IF-N00831/2019-2020/12661

financialexp.in

BENGALURU

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-f2@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in>Tenders). Last date for submission of e-Tender is **14/03/2023 (02:00 pm)**.

-Sd-
Director (Finance) I/c

PPFAS Mutual Fund
PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)
 Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021, INDIA. Tel.: 91 22 6140 6555 Fax: 91 22 6140 6590. E-mail: mf@ppfas.com. Website: www.amc.ppfas.com CIN No: - U65100MH2011PTC220623

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID) AND KEY INFORMATION MEMORANDUM (KIM) OF ALL SCHEMES OF PPFAS MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND (THE FUND)

1. Addition to the list of Official Points of Acceptance (OPA):
 Investors are hereby requested to note that the company's branch office located in **Kolkata** city having address at **Suite No. A-10, 5th Floor, Chatterjee International Centre, 33-A, Jawaharlal Nehru Rd, Park Street area, Kolkata, West Bengal, 700 071** shall now be considered as an Official Point of Acceptance for the transactions of the Schemes of PPFAS Mutual Fund with effect from **February 24, 2023**.

2. Change in address of AMC's Branch/ISC/OPA:
 Investors are requested to take note of the following change in the address of the **Bengaluru** Branch office of PPFAS Asset Management Private Limited. The branch will be termed as "Investor Service Centers (ISCs) and Official Point of Acceptance (OPA) for the transactions of the Schemes of PPFAS Mutual Fund. The Branch shall be operational at the new address with effect from **February 24, 2023**.

Location	Existing Address	New Address
Bengaluru	912, 9th Floor, Prestige Meridian-I, No. 29, M.G. Road, Bengaluru - 560 001	Unit no.508, 4th floor (level 5), Prestige Meridian-II, No.30/39, M. G. Road, Bengaluru - 560 001.

All other terms and conditions of the SIDs, KIMs and SAI remains unchanged.

This addendum shall form an integral part of the SID, KIM and SAI of the Fund as applicable and as amended from time to time.

For PPFAS Asset Management Private Limited
 (Investment Manager to PPFAS Mutual Fund)

Sd/-
Director

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PPFAS
MUTUAL FUND
There's only one right way®

POST-OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PHAARMASIA LIMITED

Corporate Identification Number (CIN): L24239TG1981PLC002915
Registered Office: 16, Phase-III, IDA, Jeedimetla, Hyderabad – 500055 Telangana, India.
Tel. No.: +91-040-23095690 | **Facsimile:** +91-040-23097323
Contact Person: Mrs. Urvashi Bhatia, Company Secretary & Compliance Officer
Email id: phaarmasiagr@gmail.com | **Website:** www.phaarmasia.in

This Post Offer Public Announcement (the "Post Offer Public Announcement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of Maneesh Pharmaceuticals Limited ("Promoter Acquirer"), and other members of promoter and promoter group of Phaarmasia Limited to the public shareholders as defined under Regulation 2(1)(t) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") ("Public Shareholders") of Phaarmasia Limited, ("the Company") in respect of the acquisition of upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") equity shares of face value ₹10/- each ("Equity Shares") representing 26.49% of the total Paid up Equity Share Capital of the Company and consequent voluntary delisting of the Equity Shares of the Company from the BSE Limited ("BSE") (Referred to as the "Stock Exchange") pursuant to Regulations 15, 20, 21 and 22 and other applicable provisions of the SEBI Delisting Regulations and in accordance with the terms and conditions set out below and/ or in the Detailed Public Announcement and/ or the Letter of Offer (defined below) hereinafter collectively referred to as the "Delisting Offer".

This Post Offer Public Announcement is in continuation to and should be read in conjunction with the Detailed Public Announcement dated February 04, 2023 published on February 06, 2023 ("Detailed Public Announcement") in Financial Express - English (all editions), Jansatta-Hindi (all editions) and Prathakal- Marathi (Regional editions) and the Letter of Offer dated February 04, 2023 ("Letter of Offer") dispatched to the Public Shareholders on **Wednesday, February 08, 2023**.

Capitalized terms used but not defined in this Post Offer Public Announcement shall have the same meaning assigned to them as in the Detailed Public Announcement and the Letter of Offer.

The Promoter Acquirer, along with other members of Promoter and Promoter group issued the Detailed Public Announcement to acquire upto **18,08,228** (Eighteen Lakh Eight Thousand Two Hundred Twenty Eight) ("Offer Shares") representing **26.49%** of the total Paid up Equity Share Capital of the Company, held by the Public Shareholders of the Company, being all the Public Shareholders of the Company other than the Promoter and the Promoter Group members, pursuant to Part B of chapter III read with Chapter IV and other applicable provisions of the SEBI Delisting Regulations on the terms and conditions set out in the Letter of Offer. The Public Shareholders holding Equity Shares of the Company were invited to tender their Equity Shares pursuant to reverse book- building process as prescribed in the SEBI Delisting Regulations through Stock Exchange Mechanism ("Reverse Book Building Process"/"RBBP") during the Bid Period (Wednesday, February 15, 2023 to Tuesday, February 21, 2023, both days inclusive) in accordance with the SEBI Delisting Regulations ("Bids").

1. FAILURE OF THE DELISTING OFFER

1.1 In terms of Regulation 21 of the SEBI Delisting Regulations, this Delisting offer would be deemed to be successful only if the post offer shareholding of the Promoter Acquirer, along with the shares tendered / offered by public shareholders accepted as eligible bids at the discovered price or the counter offer price, as the case may be, reaches 90% of the total issued Share Capital of the Company, excluding shares held by inactive shareholders and held under Investor Education and Protection Fund (IEPF) ("Minimum Acceptance Condition").

1.2 Venture Capital & Corporate Investment Private Limited, Registrar to the Delisting Offer, vide Certificate dated February 09, 2023, confirmed that the Letter of Offer has been dispatched to all the public shareholders, whose email ids were available, through email as an attachment to email and to the remaining shareholders (including those to whom email cannot be delivered successfully) by the Registered post and a detailed account regarding the status of delivery of the Letter of Offer is maintained.

1.3 In the Reverse Book Building Process, total **16,538** Equity shares have been validly tendered between price range from **₹24** per Equity Share to **₹199** per Equity Share. However, the Shares tendered are less than the Minimum Acceptance Condition, as mentioned in Clause 1.1 of this Post Offer Public Announcement and the post Delisting shareholding of the Promoter Acquirer, along with the other promoter and promoter group, has not exceeded 90% of the total issued number of Equity Shares (excluding shares held under IEPF and Considered as Inactive Shareholders).

1.4 **The Delisting Offer is thus considered to have failed in terms of Regulation 21(a) of the SEBI Delisting Regulations.**

1.5 Pursuant to Regulation 23(2) of the SEBI Delisting Regulations, the equity shares tendered / offered in terms of Schedule II of the SEBI Delisting Regulations were processed to be released on the date of disclosure to the outcome of the reverse book building process, i.e. **Tuesday, February 21, 2023**.

2. All other terms and conditions set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer Public Announcement is issued on behalf of the Promoter Acquirer by the Manager to the Offer in terms of Regulation 17(4) of the SEBI Delisting Regulations. All queries may be directed to the Manager of the Offer or the Registrar to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
SAFFRON energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. Telephone: +91 22 4973 0394 Fax: NA E-mail: delistings@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211 Validity of Registration: Permanent Contact Person: Elton D'Souza/ Pooja Jain	VENTURE CAPITAL AND CORPORATE INVESTMENTS PRIVATE LIMITED 12-10-167, Bharat Nagar, Hyderabad – 500018 Telangana, India Telephone: +91 40-23818475/76 Fax: +91 40-23868024 Email: investor.relations@vccipl.com Website: www.vccipl.com Validity of Registration: Permanent Contact Person: Mr. ESK Prasad/Mr. P.V. Srinivasa Rao SEBI Registration Number: INR000001203

For and on behalf of the Board of Directors of Maneesh Pharmaceuticals Limited (the Promoter Acquirer)		
Sd/- Maneesh R. Sapte Director DIN: 00020450	Sd/- Rashmi Vinay Sapte Director DIN: 00334247	Sd/- Chetan S. Chandwani Company Secretary

Place: Mumbai
Date: February 22, 2023

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED
CIN No.: L67120DL1981PLC011741
Registered Office: D-328, Basement Floor, Defence Colony, South Delhi, New Delhi, India – 110024.
Contact No.: 011-45689444; **Email Id:** info@ritaholdings.in; **Website:** www.ritaholdings.in

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 09, 2023 AND DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 16, 2023, FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF RITA FINANCE AND LEASING LIMITED.

This Corrigendum (the "Corrigendum") to the Public Announcement dated February 09, 2023 and Detailed Public Statement published on February 16, 2023 ("DPS") in connection with the Open Offer by the Acquirers to the public shareholders of Rita Finance and Leasing Limited ("RFL" or the "Target Company") to acquire from them up to 26,00,000 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of Target Company at a price of Rs. 31.40/- (Rupees Thirty One and Forty Paise) per share. The Corrigendum should be read in conjunction with the Public Announcement dated February 09, 2023 ("PA") and DPS published in Financial Express (English Daily – All Editions), Jansatta (Hindi Daily – All Editions) and Mumbai Lakshdeep (Marathi daily – Mumbai Edition) on February 16, 2023. The capitalized terms and abbreviations used in this Corrigendum have the same meaning as ascribed to them in the PA and DPS, unless otherwise specified.

The shareholders of the Target Company are requested to kindly note the following update in the information related to the Offer:

On Thursday, February 09, 2023, the Acquirers had entered into and executed a Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 12.00/- (Rupees Twelve Only). **Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a revised price of Rs. 24.00/- (Rupees Twenty-Four Only).** Consequently, the Acquirers shall acquire substantial Equity Shares and Voting rights along with complete control over the management of the Target Company during or after the successful completion of this Offer, as applicable.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Type of Transaction (Direct / Indirect)	Mode of Transaction (Agreement / Allotment / Market Purchase)	Details of underlying Transaction		Mode of payment (Cash / Securities)	Regulation which has triggered
		Shares / Voting Rights acquired / proposed to be acquired	Total Consideration for Shares / Voting Rights (Rs.) acquired (₹. in Crores)		
		Number	% vis a vis total Equity / Share Capital		
Direct Acquisition	Share Purchase Agreement ("SPA") dated February 09, 2023 along with Addendum to SPA dated February 22, 2023	71,74,001 Equity Shares	71.74%	17.2176	Regulations 3 and 4 of the SEBI (SAST) Regulations

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the DPS should be read as under:

"SPA" dated February 09, 2023, entered among the Acquirers and the Sellers along with Addendum to the SPA dated February 22, 2023. (both documents collectively constituting the SPA)

(B) DETAILS OF SELLERS:

The Sellers i.e. Current Promoters / Promoter Group have entered into the Share Purchase Agreement dated February 09, 2023 along with addendum to SPA dated February 22, 2023 with the Acquirers. The Sellers undertake not to tender any shares held by them in the Open Offer.

II. BACKGROUND TO THE OFFER

(A) On Thursday, February 09, 2023, the Acquirers entered into a Share Purchase Agreement ("SPA") with the Sellers, to which the Acquirers have agreed to acquire 71,74,001 Equity Shares ("Sale Shares") constituting 71.74% of the Equity Share Capital of the Target Company. Subsequently, on February 22, 2023, the Acquirers have entered into and executed an Addendum to the Share Purchase Agreement with the Sellers of the Target Company to acquire 71,74,001 (Seventy-One Lakhs Seventy-Four Thousand and One) Equity Shares constituting 71.74% of Equity and Voting Share Capital of the Target Company at a price of Rs. 24.00/- (Rupees Twenty-Four Only) per Equity Share aggregating to Rs. 17.21,76,024/- (Rupees Seventeen Crore Twenty-One Lakhs Seventy-Six Thousand and Twenty-Four Only), payable in cash.

IV. OFFER PRICE

(D) The Offer Price has been determined considering the parameters in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being higher than the followings:

(a) Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement along with Addendum to Share Purchase Agreement ("SPA")	Rs. 24.00/-
(b) The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	Rs. 22.67/-
(c) The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	Rs. 22.90/-
(d) In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	Rs. 23.04/-

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 31.40/- (Rupees Thirty-One and Forty paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

The Acquirers accept the full responsibility for the information contained in this advertisement and also accept responsibility for the obligations of the Acquirers prescribed under SEBI (SAST) Regulations. All other information and terms of the Open Offer as disclosed in the Detailed Public Statement remain unchanged. This Corrigendum will also be available on SEBI's website at www.sebi.gov.in.

THIS CORRIGENDUM ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

KHANDWALA SECURITIES LIMITED
CIN No.: L67120MH1993PLC070709
Registered Office: Vikas Building, Ground Floor, Green Street, Fort, Mumbai, Maharashtra, 400023.
Tel. No.: 022 – 4076 7373;
Fax No.: 022 – 4076 7377 / 78;
Email: abhishek.joshi@ksindia.com / rinav@ksindia.com / kslmb@ksindia.com;
Website: www.ksindia.com;
Contact Person: Mr. Abhishek Joshi / Mr. Rinav Manseta
SEBI Reg. No.: INM00001899

Place: Mumbai
Date: February 22, 2023

HDFC
MUTUAL FUND
 BHAROSA APNO KA
HDFC Asset Management Company Limited
 A Joint Venture with abrdn Investment Management Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
Fax: 022 22821144 • **e-mail:** hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that in accordance with the powers delegated by HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options is declared under **HDFC Balanced Advantage Fund**, an Open-ended Balanced Advantage Fund ("the Scheme") and **Monday, February 27, 2023** (or the immediately following Business Day, if that day is not a Business Day) is fixed as the Record Date for the same:

Name of the Scheme / Plan(s) / Option(s)	Net Asset Value ("NAV") as on February 21, 2023 (₹ per unit)	Amount of Distribution (₹ per unit)#	Face Value (₹ per unit)
HDFC Balanced Advantage Fund - Regular Plan - IDCW Option (Payout and Reinvestment)	29.824	0.260	10.00
HDFC Balanced Advantage Fund - Direct Plan - IDCW Option (Payout and Reinvestment)	33.469		

Amount of distribution per unit will be the lower of the rate mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Scheme would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Scheme on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Scheme, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unit holders are advised to note that for redemptions and IDCW declared with effect from January 13, 2023, as per amended SEBI regulations, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updations of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
 (Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 22, 2023

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

SB

HRMS Department, Global IT Centre, State Bank Of India, 4th Floor, Tower No 7, CBD Belapur Railways Station Building, Sector 11, CBD Belapur, Navi Mumbai- 400614, Maharashtra

Inviting Request for Proposal (RFP) for "Procurement of Human Resource Management System (HRMS) along with Mobile App, its Implementation, Maintenance, Customization and Post Implementation Support"

State Bank of India invites RFP for selection of eligible bidder for procurement of Human Resource Management Systems along with mobile app, its Implementation, Maintenance, Customization and Post Implementation Support, to upgrade/replace the existing HRMS application of Bank. Details of RFP and eligibility criteria are available at Bank's website <https://bank.sbi> under "Procurement News" section.

Place: Navi Mumbai
Date: 23.02.2023

Deputy General Manager
(IT-HRMS)

BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
CIN : U74210WB1976GOI030798
5, Hide Road, Kolkata - 700 043

Braithwaite & Co. Ltd., A Govt. of India Undertaking under Ministry of Railways invites applications from Indian Nationals for filling up the post of Manager (Public Relations), Site Engineer, Supervisor (Projects), Executive Personal Secretary & Shop Floor Assistant (Production).

The details of post, qualification and experience required etc. are displayed in Company's website www.braithwaiteindia.com.

Closing Date: The last date & time of receipt of applications will be **11.03.2023, 4.00 P.M.**

No. Rectt./2023/1 Executive Director (HR, A, S)

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ARCHON ENGCON LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Archon Engcon Limited
2.	Date of incorporation of corporate debtor	22.12.2004
3.	Authority under which corporate debtor is incorporated/registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204GJ2004PLC045191
5.	Address of the registered office and principal office (if any) of corporate debtor	A/1, Shivam Sundaram Complex, Above ADC Bank, Opp. Hareesh Dudiya, Gurukul Road, Memnagar, Ahmedabad
6.	Date of closure of Insolvency Resolution Process	20.02.2023
7.	Liquidation commencement date of corporate debtor	20.02.2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bhanariha-Vesu, Surat-395007 Email Id: jnuscoc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liq.archon@gmail.com
11.	Last date for submission of claims	22.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Archon Engcon Limited on 20.02.2023**. The stakeholders of **M/s Archon Engcon Limited** are hereby called upon to submit their claims with proof on or before **22.03.2023** to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 23.02.2023
Place: Surat

Name and signature of Liquidator:
CA. Sunil Kumar Kabra

SALE NOTICE
AUTOMOTIVE COACHES AND COMPONENTS LIMITED (In Liquidation)
 Reg. Off.: C1 & D6, SIPCOT Industrial Complex, Gummidipoondi
 Tiruvallur 601201, Tamilnadu.

E- Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: Friday 10th March 2023 at 3 pm to 5 pm
 (With unlimited extension of 5 minutes each)

Sale of Land & Building and Plants & Machineries forming part of Liquidation Estate will be done by the Liquidator, appointed by the Hon'ble National Company Law Tribunal Chennai Bench through the e-auction platform WWW.BANKAUCTIONS.IN

Description of Assets:
Asset A - Sale of all the assets of Corporate Debtor in liquidation in both units
Asset B – Leasehold Land & Building at Gummidipoondi
 Land measuring 21.53 acres with buildings in Plot No. C-1, D6 & F-97, SIPCOT Industrial Complex, Gummidipoondi 601201, Tiruvallur District, Tamilnadu within the village limits of Pappankuppam & Peddikuppam Taluk & Sub registration District of Gummidipoondi in Chengalpattu Revenue District.

Asset C: Freehold Land & Building at Puducherry
 Land measuring 11.03 Acres with buildings in S.Nos Nos. 113/15, 115/3&4, 115/5, 110/1A, 110/2, 110/1B, 112/10, (114/1 to 114/4), 107/1B, 107/3, 107/4, 115/6A, in Plot No. 17 to 19, at Villianur Commune, Sedarapet Village, Puducherry – 605111.

Asset D: Plant and Machinery at Gummidipoondi unit & Pondicherry Unit

Asset	Reserve Price In Rs.	Earnest Money Amount In Rs.
BATCH 1		
Asset A - All assets of both units	60,00,00,000/-	6,00,00,000/-
BATCH 2		
Asset B (Land and building at Gummidipoondi)	39,48,00,000/-	3,94,80,000/-
BATCH 3		
Asset C (Land and building at Puducherry)	12,85,30,000/-	1,28,30,000/-
BATCH 4		
Asset D (Plants & Machineries at Both Units)	4,48,00,000/-	44,80,000/-

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities through approved service provider M/s. 4CLOSURE.
- The auction comprises of 4 batches –
 - Auction under other batches will be considered if no bidder comes for Batch 1.**
 - The Liquidator reserves the right in announcing the successful bidder based on the highest bid received for each of the Batch
 - The EMD shall be payable through DD/NEFT/RTGS in the bank account of AUTOMOTIVE COACHES AND COMPONENTS LIMITED-IN LIQUIDATION - A/c. No. 120002073834, Canara Bank, Madipakkam Branch, Chennai and IFSC Code: CNRB0002951.
 - Bids shall be submitted through online mode only in the format prescribed. The bid form can be downloaded from the website of WWW.BANKAUCTIONS.IN.
 - Last date and time for submission of EMD & Tender documents is 9th March 2023 upto 05.00 p.m.
 - The date and time of e-Auction is Friday the 10th March 2023 between 3.00 p.m and 05.00 p.m.
 - The intended bidder who has deposited EMD and requires assistance in creating login ID and password may contact the liquidator office on phone +91 6383818097 through email at acqliquidation@gmail.com and for technical support, you can contact **Mr. Bharathi Raju @ 0814200735/66**.
 - The EMD amount of unsuccessful Bidders will be refunded.
 - The bidder who submits highest offer on closure of online auction shall be declared successful bidder subject to approval by the Liquidator. The Liquidator reserves her rights to reject any or all of the offers or accept offer for one or more properties received without assigning any reasons whatsoever at any stage.
 - Upon confirmation of sale, the successful bidder shall deposit balance sale consideration within 90 days of the date of e-auction. Payment made after 30 days shall attract interest @ 12%. However this sale shall be cancelled if the payment is not received within 90 days as per the provisions of Sub Regulation 12 of Regulation 1 of Schedule I of IBBI (Liquidation Process) Regulations 2016 as amended from time to time.
 - The advertisement will be valid for 90 days from the date of advertisement. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment contacting Mrs.E.Santhanalakshmi (+91 6383818097)

23/02/2023 E.SANTHALAKSHMI, Liquidator
 Regn No: IBBI/002/IP-NO0831/2019-2020/12661

